

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-607/PB/2020

**IN THE MATTER OF:**  
**Bank of Baroda**

...PETITIONER

**Vs.**

**M/s. MB Malls Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**  
**For the CoC**

:Mr Yashu Rustagi, Adv  
:Mr. Brijesh Kumar Tamber, Adv.  
Ayushi Mittal, Adv. Prateek  
Khushwaha, Adv.

**ORDER**

**IA/2799/2023**

None appears at the time of virtual hearing of the matter. In the interest of justice, matter is adjourned to **30.05.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**